

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Dated: 12th January, 2010

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. H.L. Bajaj, Technical Member**

Appeal No. 106 of 2009

BSES Rajdhani Power Limited **.... Appellant (s)**
Versus

Delhi Electricity Regulatory Commission & Ors. **... Respondent (s)**

Appeal No. 107 of 2009

BSES Yamuna Power Limited **.... Appellant (s)**
Versus

Delhi Electricity Regulatory Commission & Ors. **... Respondent (s)**

Counsel for the Appellant (s) : Mr. V.P. Singh & Mr. Dushyant Manocha

Counsel for the Respondent (s) : Mr Amit Kapur & Mr. Apoorva Misra for R.2
Mr. Meet Malhotra & Mr. Ravi S. Singh for R.1
Mr. Sitesh Mukherjee & Mr. Sakya Singha
Chaudhuri for R. 3

ORDER

We have heard the arguments of the learned Counsel for the parties.

Mr.V.P.Singh, the learned Counsel for the Appellants, states that he would be able to file the Written Submissions on or before 18/01/2010, after serving a copy on the other side. The learned counsel for the Respondents are ready to file their replies to the Written Submissions of the Appellant on or before 21/01/2010.

Judgment is reserved.

**(H.L. Bajaj)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**